Central Administrative Tribunal
Principal Bench, New Delhi

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OA No. 2712/2012

This the 6th day of October, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Ms. Veena Jain
R/o Eldorado Motel 22678
Twain Harte Drive, Twain Harte,
California 95383 (U.S.A)

..... Applicant

(By Advocate: None)

VERSUS

1. Chief Secretary
   Govt. of NCT of Delhi
   I.P Extn.
   Old Secretariat, Delhi-54

2. Special Secretary (Education)
   Ministry of Education,
   Govt. of NCT of Delhi,
   Main Building, Old Secretariat, Delhi-54

3. Director (Education)
   Ministry of Education,
   Govt. of NCT of Delhi,
   New Wing, Old Secretariat, Delhi-54

4. Secretary,
   Department of School Education & Literacy
   Ministry of Human Resource Department,
   Room No. 124, 'C' Wing, Shastri Bhawan,
   New Delhi-110011

5. Director,
   State Council of Educational Research
   & Training (SCERT)
   Varun Marg, Defence Colony,
   New Delhi-110024

6. Principal,
   District Institution of Education
   & Training (North); (DIET)
   B-2, Keshav Puram, (Lawrence Rd.),
   Delhi-110035

7. Principal,
District Institute of Education
and Training, (West); (DIET),
Baba Phoola Singh Marg,
Old Rajinder Nagar,
New Delhi-110060.

8. Manager,
Shri Mahavir Vishwa Vidya Peeth,
A-6, Paschim Vihar,
New Delhi, PIN-110063 ..... Respondents.

(By advocate: Mr. Vijay Pandita with Mr. N.K. Singh)

ORDER (ORAL)

Learned counsel for the respondents states that this OA had been dismissed on 17.09.2013 as no one had appeared on behalf of the applicant. Thereafter, again on 13.04.2015 the OA was dismissed for default after restoration was allowed on 11.03.2015. The OA was again restored on 31.07.2015. Thereafter Ms. Sapna Chauhan, learned counsel for the applicant has appeared only once on 12.01.2016 otherwise she has either been represented by proxy counsel or no one has appeared at all. In fact, on the last date on 26.08.2016 it was informed that the applicant has met with a car accident and is not likely to be able to come for one month. Therefore, the matter was fixed for today that is much beyond the one month period but no one appeared on behalf of the applicant ever today. It is clear that the applicant is not serious about this matter.

The OA is, therefore, dismissed for default for non prosecution.

(P.K. Basu)
Member (A)

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